IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE THIRTIETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 32781 OF 2025

Between:

Mulya Sanjeevulu, S/o Ballappa, Aged about 40 years, Occ: Social Worker, R/o H.No. 1-19, Borgi Village, Kangti Mandal, Sangareddy District, Telangana State.

...PETITIONER

AND

1. The Election Commission of India, Represented by its Chief Election Commissioner, Nirvachan Sadan, Ashoka Road, New Delhi - 110 001.
2. The Chief Electoral Officer, Telangana, Office of the Chief Electoral Officer, PTI Building, 1st Floor, DTCP Building, Opp. A.C. Guards, Hyderabad - 500 004, Telangana State.
3. The Returning Officer, 61 -Jubilee Hills Assembly Constituency, and Revenue Divisional Officer, Secunderabad Division, Hyderabad District, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of a Writ of Mandamus declaring the proceedings bearing No. Progs/A/Elections/2346/2025, dated 23.10.2025, issued by the 3rd Respondent - Returning Officer, 61-Jubilee Hills Assembly Constituency, Hyderabad District, rejecting the petitioners nomination for the said bye-election, as illegal, arbitrary, violative of Articles 14 and 19(1)(a) of the Constitution of India, and contrary to the provisions of the Representation of the People Act, 1951. set aside the said rejection order dated 23.10.2025, direct the respondents to accept and process the petitioners nomination for the 61-Jubilee Hills Assembly Constituency Bye-Election, 2025, in accordance with law.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to, pending disposal of the above Writ Petition, suspend the operation and effect of the proceedings No. Progs/A/Elections/2346/2025, dated 23.10.2025, issued by the 3rd Respondent - Returning Officer, 61-Jubilee Hills Assembly Constituency, Hyderabad District, rejecting the petitioners nomination, in the interests of justice and equity.

Counsel for the Petitioner: SRI GADIPE PRASHANTH

Counsel for the Respondents: SRI KOPAL SHARRAF

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.32781 of 2025

ORDER:

Learned counsel Sri Prashanth Gadipe appears for the petitioner.

Learned counsel Sri Kopal Sharraf appears for the respondents.

2. The writ petition has been filed seeking the following relief:

> "For the reasons stated in the accompanying affidavit, it is, therefore, most respectfully prayed that this Hon'ble Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of a Writ of Mandamus declaring the proceedings bearing No. Progs/A/Elections/2346/2025 dated 23.10.2025 issued by the 3rd Respondent-Returning Officer, 61-Jubilee Hills Assembly Constituency, Hyderabad District, rejecting the petitioner's nomination for the said bye-election, as illegal, arbitrary, violative of Articles 14 and 19(1)(a) of the Constitution of India and contrary to the provisions of the Representation of the People Act, 1951, set aside the said rejection order dated 23.10.2025 direct the respondents to accept and process the petitioner's nomination for the 61-Jubilee Hills Assembly Constituency Bye-Election, 2025, in

accordance with law and pass such other or further orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

3. Learned counsel for the respondents submits that similar writ petition, being W.P.No.32371 of 2025, wherein the grievance of the petitioner therein was also rejection of his nomination, was dismissed by a Co-ordinate Bench of this Court on 27.10.2025.

4. Be that as it may, when the matter is taken up, learned counsel for the petitioner seeks permission to withdraw the writ petition.

5. Accordingly, the writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- U. SUDHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI GADIPE PRASHANTH, Advocate [OPUC]
2. One CC to SRI KOPAL SHARRAF, Advocate [OPUC]
3. Two CD Copies

BN
LS

HIGH COURT

DATED:30/10/2025

ORDER

WP.No.32781 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

5 copies
by
12/12/25